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SUPPLIES

THE EAST PUNJAB CONSERVATION OF FIREWOOD SUPPLIES ACT, 1949.

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EAST PUNJAB ACT No. II OF 1949.

[Received the assent of his Excellency the Governor on the 21st March, 1949, and first published in the East Punjab Government Gazette (Extraordinary) of March 25, 1949].

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Year	No.	Short title	Whether repealed or otherwise affected by legislation
1949	п	The East Punjab Conservation of Fire- wood Supplies Act, 1949	Amended in part by the Adaptation of Laws Order, 1950. Amended in part by the Adaptation of Laws (Third Amendment) Order, 1951. Extended to the territories which, immediatly before 1st November, 1956, were composed in the State of Patiala and East Punjab States Union by Punjab Act. 5 of 1957 ² Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order 1968.

An Act for the Conservation of Firewood Supplies in ³[Punjab]

It is hereby enacted as follows:—

1. (1) This Act may be called the East Punjab Con-short servation of Firewood Supplies Act, 1949.

(2) It extends to the whole of the Union Territory of

Chandigarh].

2. In this Act, unless there is anything repugnant in Definitions.

the subject or context,—

(a) 'Firewood' means any kind of wood used for burning, and includes charcoal, saw-dust, charcoal dust, brushwood, wooden chips or shavings; but does not include timber classified as such and owned or sold as such by any Department of the ⁵[Central Government].

Substituted for the words "East Punjab" by the Adaptation of Laws (Third (Extraordinary), 1957, page 339

Substituted for the words "State of Punjab" by the Punjab Reorganisation Amendment) Order, 1951. (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

For Statement of Objects and Reasons, see East Punjab Government Gazette (Extraordinary), 1949, page 41; for proceedings in the Assembly, see East Punjab Legislative Assembly Debates, volume III, 1949, pages 621—30.

For Statement of Objects and Reasons, see Punjab Government Gazette, (Extraordinary), 1057, 2000, 2000.

Substituted for the words "State Government" by ibid.

(b) 'Dealer' means any person who deals in fire. wood or holds stocks of firewood for sale and.

includes his representative

(c) 'Factory' means a factory as defined in sec. LXIII

(d) of the Factories Act, 1948; and

of 1948 (d) 'Kiln' means a structure used for firing bricks.

Powers to control supply,

The [Central Government] so far as it appears to it supply, distribution or use of fire to be necessary or expedient for conserving or maintaining supplies or for securing their equitable distribution and availability at fair prices, may by notified order provide in regard to firewood:

(a) for regualting by licences, permits or otherwise the use, storage, distribution, import, transport, acquisition, disposal and consumption of fire. wood including its acquisition and consumption

in kilns and factories;

(b) for regulating by licences, permits or otherwise the manufacture of charcoal;

(c) for controlling the prices at which firewood may

be bought or sold by dealers;

(d) for requiring any dealer holding stocks of firewood to sell the whole or specified part of the stock at such prices and to such persons or class of persons or in such circumstances as may be specified in the order;

(e) for collecting any information or statistics with a view to the regulating of the aforesaid

matters ;

(f) for requiring dealers or factory and kiln owners, to maintain and produce for inspection such eccounts and records regarding firewood and to furnish such information relating thereto, as

may be specified in the order;

(g) for any incidental and suppleme tary matters including in particulars the entering and search of premises, vehicles, boats, the seizure by a person authorised to make such search of the firewood in respect of which such person has reason to believe that contravention of any order made under this Act has been, is being of is about to be committed, the grant or issue of licences, permits or their documents, charging of fees therefor.

Substituted for the words "State Government" by the Punjab Reorganis (Chandigarh) (Adaptation of Lowernment" by the Punjab Reorganis ation (Chandigarh) (Adaptation of Laws on State and concurrent subjects) order, 1968.

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- 4. The ¹[Central Government] may, by order notified Delegation in the Government Gazette, direct that the power to make orders under section 3 shall, in relation to such matter and subject to such conditions, if any, as may be specified in the order, be exercisable also by such of ficer or authority subordinate to the ¹[CenteralGovernment] as may be specified in the order.
- 5. Any order made under section 3 shall have effect Effect of orders notwithstanding anything inconsistent therewith contain-inconsistent with other enactments. The ment having effect by virtue of any enactment other than this Act.
- 6. If any person contravenes any order made under Penalties. section 3 he shall be punishable with imprisonment for a term which may extend to three years or with fine or with both, and if the order so provides, any court trying such contravention may direct that any property in respect of which the court is satisfied that the order has been contravened shall be forfeited to the [Central Government].
- 7. Any person who attempts to contravene or abets a Attempts and abet contravention of any order under section 3 shall be deemed to have contravened that order.
- 8. If the person contravening an order made under offences by consection 3 is a company or other body corporate, every-Director, Manager, Secretary or other officer or agent thereof shall, unless he proves that the contravention took place without his knowledge and that he exercised all due diligence to prevent such contravention, be deemed to be guilty of such contravention.

9. If any person—

False statements.

- (i) when required by any order made under section 3 to make any statement or furnish any information, makes any statement or furnishes any information which is false in any material particular and which he knows or has reasonable cause to believe to be false, or does not believe to be true, or
- (ii) makes any such statement as aforesaid in any book, account, record, declaration, return or

⁽Chandigarh) (Adaptation of Laws on State and Concurrent Subjects), Order, 1968

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other document which he is required by any such order to maintain or furnish;

he shall be punishable with imprisonment for a term which may extend to three years or with fine or with both.

Cognizance offences.

- of 10. An offence committed under this Act shall be cognizable.
- Power to try offences summarily.

 11. Any Magistrate or Bench of Magistrtes em- Vol 1804 powered for the time being to try in a summary way the offences specified in sub-section (I) of Section 260 of the Code of Criminal Procedure, 1898, may, on application in this behalf being made by the prosecution try in accordance with the provisions contained in Sections 262 to 265 of the said Code any offence punishable under this Act.
- Presumption as to 12. (1) No order made in exercise of any power conferred by or under this Act shall be called in question in any court.
 - (2) Where an order purports to have been made and I of 187 signed by an authority in exercise of any power conferred by or under this Act a court shall, within the meaning of the Indian Evidence Act, 1872, presume that such order was so made by the authority.

Protection of action taken under the Act.

- 13. (1) No suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done in pursuance of any order made under section 3.
- (2) No suit or other legal proceeding shall lie against the ¹[Government] for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of any order made under section 3.

Repeal of East 14. The East Punjab Conservation of Firewood Sup-Punjab Ordinance plies Ordinance is hereby repealed; but all orders already passed under the said Ordinance shall be deemed to have been passed under this Act.